

STATEMENT RE. ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the

Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha—

FOURTH LOK SABHA

- (i) Statement No. XXX Sixth Session, 1968.
- (ii) Statement No. XXXVII Seventh Session, 1969.
- (iii) Statement No XXXVI Ninth Session, 1969.
- (iv) Statement No XL Tenth Session, 1970.
- (v) Statement No XXVII Eleventh Session, 1970.
- (vi) Statement No XXXII Twelfth Session, 1970.

FIFTH LOK SABHA

- (vii) Statement No XV First Session, 1971
- (viii) Statement No XXXV Second Session, 1971.
- (ix) Statement No XXII Thurd Session, 1971
- (x) Statement No XXVI Fourth Session 1972
- (xi) Statement No XVIII Fifth Session 1972
- (xii) Statement No XVI Sixth Session, 1972
- (xiii) Statement No XIX Seventh Session, 1973
- (xiv) Statement No XIII Eighth Session, 1973.
- (xv) Statement No XI Ninth Session 1973
- (xvi) Statement No XII Tenth Session 1974
- (xvii) Statement No V Eleventh Session, 1974
- (xviii) Statement No II Twelfth Session, 1974.
- (xix) Statement No III Twelfth Session, 1974.

[Placed in library. See No T-9040-5]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

- (a) A copy each of the following Notifications (Hindi and English versions) under sub-

section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 —

- (1) The Export of Fish and Fish Products (Inspection) Second Amendment Rules, 1974, published in Notification No S.O. 3354 in Gazette of India dated the 21st December, 1974.

- (2) The Export of Frog legs (Inspection) Second Amendment Rules, 1974, published in Notification No. S.O. 3355 in Gazette of India dated the 21st December, 1974.
- (3) The Export of Frozen Lobster Tails (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3356 in Gazette of India dated the 21st December, 1974.
- (4) The Export of P. V. C. Leather Cloth (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3357 in Gazette of India dated the 21st December, 1974.
- (5) The Export of Linoleum (Quality and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3358 in Gazette of India dated the 21st December, 1974.
- (6) The Export of Paints and Allied Products (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3359 in Gazette of India dated the 21st December, 1974.
- (7) The Export of Cast Iron Soil Pipes and Fittings (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3360 in Gazette of India dated the 21st December, 1974.
- (8) The Export of Cast Iron Manhole Covers and Frames (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3361 in Gazette of India dated the 21st December, 1974.
- (9) The Export of Expected Metal Steel Sheets (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3362 in Gazette of India, dated the 21st December, 1974.
- (10) The Export of Electric Cables and Conductors (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3363 in Gazette of India dated the 21st December, 1974.
- (11) The Export of Bicycles (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3364 in Gazette of India dated the 21st December, 1974.
- (12) The Export of Automobile Spares Components and Accessories (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3365 in Gazette of India dated the 21st December 1974.
- (13) The Export of Sewing Machines (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3396 in Gazette of India dated the 28th December, 1974.
- (14) The Export of Small Tools and Hand Tools (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3397 in Gazette of India dated the 28th December, 1974.
- (15) The Export of Diesel Engines (Quality Control and Inspection) Amendment Rules, 1974, published in Notification, No. S.O. 3398 in Gazette of India dated the 28th December, 1974.

- (16) The Export of Light Engineering Products (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 3399 in Gazette of India dated the 23rd December, 1974.
- (17) The Export of Organic Chemicals (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 92 in Gazette of India dated the 11th January, 1975.
- (18) The Export of Power Driven Pumps (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 233 in Gazette of India dated the 25th January, 1975. [Placed in Library. See No. LT-9041/75].

(b) A copy each of the following statements (Hindi and English versions):—

- (1) Statement showing the allotment of controlled cloth to various States during the month of May, 1974 out of April, 1974 packing.
- (2) Statement showing the allotment of controlled cloth to various States during the month of June, 1974 out of May, 1974 packing.
- (3) Statement showing the allotment of controlled cloth to various States during July, 1974 out of June, 1974 packing.
- (4) Statement showing the allotment of controlled cloth to various States during August, 1974 out of July, 1974 packing.

- (5) Statement showing the allotment of controlled cloth to various States during September, 1974 out of August 1974 packing.
- (6) Statement showing the allotment of controlled cloth to various States during October, 1974 out of September, 1974 packing.
- (7) Statement showing the item-wise and category-wise packing (production) of controlled cloth during April—September, 1974. [Placed in Library. See No. LT-9042/75].

12.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha.—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 26th February, 1975, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972, be further extended up to the last day of the second week of the Ninety-third Session of the Rajya Sabha."

(ii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1975,